

EXTRAORDINARY

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GOVERNMENT OF MANIPUR

SECRETARIAT: LAW DEPARTMENT

Imphal, the 3rd November, 1980

No. 2/12/80-Leg/L.—The following Act of the Legislature of Manipur which received assent of the President on 13-10-80 is hereby published in the Manipur Gazette.

CH. NIMAI SINGH, Under Secretary (Law), to the Government of Manipur.

THE MANIPUR HIGHWAYS (AMENDMENT) ACT, 1980 (Manipur Act 9 of 1980)

AN ACT

to amend the Manipur Highways Act, 1979 (Manipur Act 15 of 1979)

BE it enacted by the Legislature of Manipur in the Thirty-first Year of the Republic of India as follows:

- 1. (1) This Act may be called the Manipur Highways (Amendment) Short title & extent. Act, 1980.
 - (2) It shall extend to the whole of the State of Manipur.
- 2. In the marginal notes of sections 22 & 23 of the Manipur Highways Act, 1979 (hereinafter referred to as the Principal Act), for the word "enchroachment", the word "encroachment" shall be substituted in each note.

Amendment of sections 22 & 23.

3. In section 39 of the Principal Act, the brackets and figure occurring in the beginning shall be deleted.

Amendment of section 39.

4. In sub-section (4) of section 42 of the Principal Act, for the word "approved" occurring in the first line, the word "approve" shall be substituted,

Amendment of section 42. Amendment of section 52.

- 5. In section 52 of the Principal Act,-
 - (i) in sub-section (1) for the words, comma and figures "subject to the provisions of the parts II and III of the Indian Limitation Act, 1908", the words, comma and figures "subject to the provisions of the Limitation Act, 1963", shall be substituted;
 - (ii) in sub-section (2), for the words "plaintiff in such shall" occurring in the first line, the words "plaintiff in such suit shall", shall be substituted.

Amendment of section 86.

6. In the marginal note of section 86 of the Principal Act, the word "recklessly", the word "recklessly" shall be substituted.

Amendment of section 89.

7. For the existing section 89 of the Principal Act, the following shall be substituted, namely:—

"Repeal & Savings

- 89. (1) The Manipur Highways Ordinance, 1979 (1 of 1979) and the Bombay Highways Act, 1955 (Bombay Act LV of 1955) as extended to Manipur shall stand repealed on the day this comes into force.
- (2) Anything done and any step taken (including order, scheme, rule, form or notice) and any action taken under the repealed laws shall in so far it is not inconsistent with the provisions of this Act be treated as to have been done and acted under the provisions of this Act and shall continue to be inforce until superseded.
- (3) Nothing in this Act shall apply to operational construction (including maintenance and new construction) by or on behalf of a department of Central Government.",